

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 551/97

Thursday, this the 17th day of September, 1998.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

C.R. Suresh Lal, S/o Rajamony,
Ex-Casual Labourer,
Southern Railway,
Trivandrum Division,
Residing at: 'Lal Villa'
Tharavila,
Thickanancode Post,
Kanyakumari District.

..Applicant

By Advocate Mr T.C. Govindaswamy.

Vs.

1. The Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O., Madras - 3.
2. The Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum - 14.
3. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum - 14.
4. N. Thamaraskhi, Casual Labourer,
C/o Section Engineer (Permanent Way),
Southern Railway, Alappuzha,
Through the Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum - 14.

..Respondents

By Advocate Mr James Kurian.

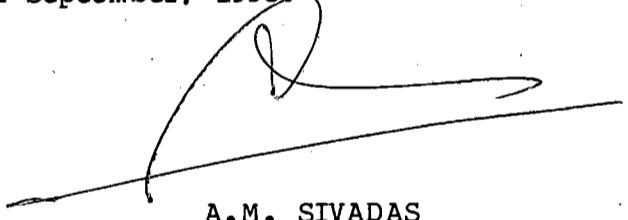
The application having been heard on 17.9.98, the
Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to declare that he is entitled to be
re-engaged and included in A-2 in preference to the 4th respondent
and others with lesser number of days of service and to direct
the respondents to re-engage and consider him for regular absorption
in the light of the declaration in para (8) (a) of Indian Railway
Establishment Manual.

2. When the O.A. was taken up for hearing, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the third respondent and direct the third respondent to consider and dispose of the same by a speaking order within a reasonable time.
3. The learned counsel appearing for the Departmental respondents submitted that there is no objection for adopting such a course.
4. The applicant is permitted to submit a representation to the third respondent within two weeks from to-day. If such a representation is received, the third respondent shall consider the same and pass a speaking order within three months from the date of receipt of the same.
5. The Original Application is disposed of as above. No costs.

Dated the 17th of September, 1998.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURE

Annexure A2: A true copy of the Memorandum
No.V/P.564/I/Emp/Tvc Divn/Vol.5
dated 13.2.1997 issued by the
third respondent.

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